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18 बारीख को बोर दूसरा 19 तारीख को... (Interruptions) इसके विरोध में हम वाक-ब्राऊट करते हैं। होम मिनिस्टर को इस्तीफा देना चाहिए। होम मिनिस्टर ने जान-बुझ कर ग्रसत्य बाला है (Interruptions) हम लोग इसके विरोध में वाक-ग्राऊट करते हैं (Interruptions)

{At this stage > some hon. Members left the Chambers.]

SHRI PIARE LALL Urf PiARE LALL TALIB UNNAVi (Uttar Pradesh); Sir, he has no right to challenge the ruling. (Interruptions.)

SHRI P. RAMAMURTI (Tamil Nadu): Sir, just one word. (Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI P. RAMAMURTI: Sir, just one word

SHRI BHUPESH GUPTA: Sir, I am rising on some other matter. (Interruptions.)

MR. DEPUTY CHAIRMAN: Just a minute. Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

The Assam Alienation of Land (Regulation) Act, 1980

THE MINISTER OF AGRICUL TURE AND RURAL RECONST (RAO RUCTION BIRENDRA SINGH): Sir, I beg to lay on the under Table sub-section (3) of section 3 of the Assam State Legis lature (Delegation of Powers) Act. 1980, a copy (in English and Hindi) of the Assam Alientation of Land (Regulation) Act, 1980 (No. 1 of 1980), enacted by the President. [Placed in Library. See No. No. LT-1202/80]

the question of Privilege

RE: OUESTION OF PRIVILEGE AGAINST THE MINISTER OF HOME AFFAIRS

SHRI Ρ. RAMAMURTI (Tamil Naidu): Mr. Deputy Chairman, Sir. just one word. In all fairness to this House, after the Home Minister got possession of the new Report, he should come before the House and said: "I have got a different Report." and he should have placed all the facts before the House. This is required in all fairness to the House. Not doing that means that you are supressing these facts. This is a wrong thing. I hope you will direct them to do it hereafter.

SHRI BHUPESH GUPTA (West Bengal): Sir, I am raising on some other matters. When Mr. Rama-murti has said, I support. I, support it. But some other matter I have got to raise now

MR. DEPUTY CHAIRMAN: Just a minute. Mr. Mathur now.

SHRI BHUPESH GUPTA: That is not in connection with the ruling of the Chairman. The ruling is there.

MR. DEPUTY CHAIRMAN: Just a minute. Mr. Ma:hur, please.

REQUEST FOR LAYING ON THE TABLE THE INQUIRY COMMIT, TEE **REPORT ON THE LATHI CHARGE BY** THE POLICE ON BLIND PERSONS

श्री जगवीश प्रसाद माथुर (उत्तर प्रदेश): उपसभापति जी, बंधों के ऊपर जो लाठी चाज किया गया उसके पश्चात सरकार ने उनको नौकरियां देने की लीगल व्यवस्था करने की घोषणा की है मैं संघों के नेता श्री रंगटा ग्रीर बंधों की जो संस्था हैं उनको, सरकार को भी इस बात के लिए बधाई देता हूं। इसका झच्छा परिणाम निकला है लेकिन इसका दूसरा भाग अभी ^{जो र}ं।पुलिस के लाठी चार्ज की

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रिपोर्ट ग्रा गई है लेकिन वह सदन में ग्रभी तक पेग नहीं की गई है। मैं मांग करता हूं कि यह पंश की जानी चाहिए। सरकार ने जो अच्छा काम किया है उसका ग्रधूरा न रखें। सरकार ने उनके लिए बहुत ग्रच्छा काम किया है, ग्राप बधाई के पात हैं ग्रीर साथ हो साथ वे नेत्रहोन भी हम लोगों की बधाई के पात्र हैं। लेकिन रिपोर्ट सदन के पटल पर शोध्र रखी जानी चाहिए।

MOTION FOR ELECTION TO THE INDIAN COUNCIL FOR AGRICUL-TURE RESEARCH SOCIETY

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): Sir, I beg to move the following Motion;

"That in pursuance of rule 4 (vii) read with rule 9 of the Rules of the Indian Council of Agricultural Research Society, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Council of Agricultural Research Society."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move the following Motion:

"That in pursuance of clause (d) of subsection (1) of section 4 of th_e Rajghat Samadhi Act, 1951 (41 of 1951) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Rajghat Samadhi Committee." *The question was put and the motion was adopted.*

MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIA COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARAN-AND): Sir. *I* beg to move the following motion:

"That in pursuance of item 15 of rule 20 and sub-rule (2) of rule 24 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Body of the Indian Council of Medical Research, in the vacancy caused by the retirement of Shri Indradeep Sinha from the membership of the Rajya Sabha on the 2nd April, 1980."

The question was put an[^] *the motion was adopted.*

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL OF TECHNICAL EDUCATION

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARAN-AND): Sir, I move:

"That in pursuance of the provisions contained in sub-clause (h) of clause (i) of paragraph 3 of the Government of India, Ministry of Education Resolution No. F. 16-10/44-E. Ill, dated the 30th November, 1945, as amended from time to time, the House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education."

The question ivas put and the motion was adopted.